

ACTION TAKEN REPORT OF TAMILNADU POLLUTION CONTROL BOARD SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE), CHENNAI IN THE MATTER OF ORIGINAL APPLICATION No. 231 OF 2021 (SZ), THIRU P.G. SETHURAM Vs THE CHAIRMAN, TAMILNADU POLLUTION CONTROL BOARD AND OTHERS, AS PER ORDER DATED 26th NOVEMBER 2021.

1. Background

In the matter of Original application No. 231 of 2021, Thiru P.G. Sethuram Vs The Chairman, Tamilnadu Pollution Control Board and others has passed an order dated 26.11.2021 to submit the report and filing their independent response to the Tribunal on or before 24.12.2021.

In this regard, the District Collector, Tiruppur has constituted a committee for inspection vide Roc.925/2020/Mines, Dated: 10.12.2021 and the committee comprises of Revenue Divisional Officer, Dharapuram, District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North and Deputy Director of Geology and Mining, Tiruppur District. The committee members along with Tahsildar, Kangeyam, Assistant Environmental Engineer, TNPCB, Tiruppur North, Assistant Geologist, Tiruppur have inspected the following units on 15.12.2021.

- i) M/s. R. Manoharan Rough Stone and Gravel Quarry, S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.
- ii) M/s. Shree Nithi Stone and Metal, S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.
- iii) M/s. Shree Nithi Enterprises, S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The detailed report is submitted is as follows:

i) M/s. R. Manoharan Rough Stone and Gravel Quarry

The unit of M/s. R. Manoharan Rough Stone and Gravel Quarry is located at S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

a) Consent Details:

The unit has obtained Environmental Clearance from State Level Environmental Impact Assessment Authority, Tamil Nadu vide its Lr.No. SEIAATN/F.No.5891/1(a)/EC.No.3903/2016 Dated:18.11.2016 for Rough stone & Gravel quarry at S.F.No.733/2 and 734/2 with a lease extent of 3.25.0 hectares with the quantity of 2,78,721 m³ of rough stone, 4,830 m³ Gravel and 14,850 m³ of Weathered formation for the period of 5 Years. Further, the unit has obtained

Consent to Operate (Direct) from the office vide Proc. No. F.1731TPN/RS/DEE/TNPCB/TPN/W&A/2017, Dated: 04.01.2017 with validity up to 31.03.2018 and subsequently renewed the consent up to 17.11.2022 vide this office proceedings dated: 04.08.2019.

Earlier based on public complaint regarding unbearable blasting, the quarry was inspected on 19.02.2021 and the complaint was forwarded to the Assistant Director, Department of Geology and Mines, Tiruppur for taking necessary action in this regard vide this office letter dated: 23.02.2021.

b) Inspection Report:

During the committee inspection on 15.12.2021, the following were observed:

- 1) The quarry was not in operation.
- 2) The unit has provided water sprinkler system to control the fugitive emission due to vehicle movement and it is in operable condition.
- 3) The unit has not provided the fencing around the quarry boundary.
- 4) The unit has not earmarked the quarrying area.

c) Photos of M/s. R. Manoharan Rough Stone and Gravel Quarry



Quarry Area – Not in Operation



Water Sprinkler system – Under Operation

ii) M/s. Shree Nithi Stone and Metal

The unit of M/s. Shree Nithi Stone and Metal is located at S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

a) Consent Details:

The unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.No. TPN0611/RS/DEE/TNPCB/TPN/W&A/2013, Dated: 05.10.2013 with validity up to 31.03.2014 and subsequently renewed the consent with validity up to 31.03.2022 for the following:

1. Product details: Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder) – 2000 Tons/Month.
2. Generation and disposal of sewage – 1.50 KLD through On Industry`s Own Land.
3. Point source emission (Source - Control Measures):
 - Jaw crusher - 2 Nos. – Enclosure water sprinkler.
 - Vibrator – 2 Nos. – Enclosure water sprinkler.
 - Powder section – Enclosure water sprinkler.

Earlier based on public complaint, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without providing adequate Air Pollution Control measures and without obtaining Consent for change of name and management. The unit was called for personal hearing on 04.05.2021 and the unit has not attended the personal hearing. Subsequently, the unit was inspected on the same day, i.e., 04.05.2021 and found that the unit has provided Air Pollution Control measures. Further, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide additional Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

b) Inspection Details:

During the committee inspection on 15.12.2021, the following were observed:

- 1) The unit was not in operation. However, it was under operational condition.
- 2) The unit has provided the following Air Pollution Control measures and was under operational condition.

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Jaw crusher – 2 Nos.	Enclosure with Water Sprinkler
2)	Vibrator – 2 Nos.	Enclosure with Water Sprinkler
3)	Powder section	Enclosure with Water Sprinkler
4)	Conveyors	Covered with hood arrangement
5)	Fugitive emission	Water sprinklers provided

3) The unit has provided water sprinkler system for loading and unloading area to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit.

c) Photos showing Air Pollution Control measures in M/s. Shree Nithi Stone and Metal



Jaw crusher and Vibrators are totally covered with closed shed



Powder section and Conveyor covered with Enclosure



Conveyors with enclosure and hood arrangement



Water Sprinkler Arrangement around the unit – Under Operation

iii) M/s. Shree Nithi Enterprises

M/s. Shree Nithi Enterprises is located at S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

a) Consent Details:

The unit has obtained Consent to Operate (Direct) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2017, Dated: 20.11.2017 with validity up to 31.03.2019 further the unit has obtained Consent to Operate (Expansion-I) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2020, Dated: 06.09.2020 with validity up to 31.03.2022 for the following:

1. Product details: Crushed stone sand – 3900 Tons/Month.
2. Generation and disposal of sewage – 0.40 KLD through Industry`s Own Land.
3. Generation and disposal of trade effluent – 27.0 KLD with recycling for crushed stone sand washing.
4. Point source emission (Source - Control Measures):
 - Vertical shaft impactor (VSI Machine – 1 No.) – Enclosure with water sprinkling system.
 - Vibrator – 1 No. – Enclosure with water sprinkling system.
 - Conveyor belt – 6 Nos. – Enclosure with water sprinkling system.
 - D.G. Set 82.5 KVA – Acoustic enclosure with stack.

Earlier, based on public complaint, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without providing adequate Air Pollution Control measures and without obtaining Consent for change of name and management. The unit was called for personal hearing on 04.05.2021 and the unit has not attended the personal hearing. Subsequently, the unit was inspected on the same day i.e., 04.05.2021 and found that the unit has provided Air Pollution Control measures. Further, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines (M Sand Unit) through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide additional Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

b) Inspection Details:

During the committee inspection on 15.12.2021, the following were observed:

- 1) The unit was not in operation. However, it was under operational condition.
- 2) The unit has provided the following Air Pollution Control measures and were under operational condition:

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Vertical Shaft Impactor (VSI Machine) – 1 No.	Enclosure with Water Sprinkling System.
2)	Vibrator – 1 No.	Enclosure with Water Sprinkling System.
3)	Conveyor Belt – 6 Nos.	Covered with hood arrangement
4)	D.G. Set – 82.5 KVA	Acoustic enclosure with stack

3) The unit has provided water sprinkler system for Haulage road and Loading and unloading point to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit.

c) Photos showing the Air Pollution Control measures in M/s. Shree Nithi Enterprises



Vertical Shaft Impactor with Enclosure and Water sprinkler system



Vibrator with Enclosure and Water sprinkler system



Water Sprinkler system around the unit – Under Operation

Observations and Action taken by Tamilnadu Pollution Control Board

1. The above three units have installed the Air Pollution Control measures as mentioned above and the Air Pollution Control measures are under operational condition.
2. The District Environmental Laboratory, Tamilnadu Pollution Control Board, Tiruppur has been requested to conduct Ambient Air Quality/Ambient Noise Level Survey in and around the unit premises and in complainant`s house to assess the performance the Air Pollution Control measures provided by the unit.
3. The unit has been instructed to develop green belt with thick canopy of local variety of trees all around the periphery of the unit premises.
4. The unit has been instructed to provide concrete/tar roads inside the unit premises with water sprinkler system wherever possible to control the fugitive emission.
5. The unit has been instructed to provide compound wall / wind net arrester for 15 feet height around the unit premises to control carryover of dust particle during heavy wind.



**District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.**